

12 hrs.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Will the Government make a statement about DA for Central Government employees in this House? It has done it in the other House. When I asked you earlier, you said, 'No, no.'...What is this, Sir? This is a matter for the Central Government. Who will speak for them? Five instalments are already due.

श्री रामावतार शास्त्री (पटना) : कल पूरे हिन्दुस्तान में उनकी रैलियां हुई हैं।

अध्यक्ष महोदय : आप कल 377 में लिख कर दे दीजिए।

श्री राजेश कुमार सिंह(फिरोजाबाद) : **

अध्यक्ष महोदय : इस तरह से काम नहीं चलेगा।

(व्यवधान)

MR. SPEAKER : Not allowed. I have not allowed him. This is improper.

आप लिख कर दें, मैं पता करूंगा।

(व्यवधान)

MR. SPEAKER : There is no question of adjournment motion...You are also an educated person.

(व्यवधान)

MR. SPEAKER : There is no question.

आप लिख कर दे दें।

श्री राम बिलास पासवान (हाजीपुर) :
अध्यक्ष महोदय, मंत्री महोदय और सरकार

की तरफ से बार-बार कहा जाता है कि पालेकर एवार्ड लागू किया जाएगा। समाचार भारती के कर्मचारियों को तीन महीने से वेतन नहीं मिला है।

अध्यक्ष महोदय : आप लिख कर दे दें। मैं भिजवा दूंगा।

श्री राजनाथ सोनकर शास्त्री (संबपुर) : समाचार भारती और हिन्दुस्तान समाचार के कर्मचारियों को वेतन नहीं मिल रहा है। उनके जेनेरल मैनेजर विदेश जा रहे हैं। वहां पालेकर एवार्ड लागू नहीं किया गया है।

अध्यक्ष महोदय : मैंने कहा है कि लिख कर दे दें। आप लिखकर सिकायत करें।

श्री राजनाथ सोनकर शास्त्री : हमने इस बारे में कालिंग एटेन्शन नोटिस दिया है। क्या आप उसको स्वीकार करेंगे?

अध्यक्ष महोदय : देखेंगे।

12.03 hrs.

PAPERS LAID ON THE TABLE

Notification under Industries (Development and Regulation) Act, Annual Report and Review on Chandigarh Industrial and General Development Corporation Ltd. Chandigarh, 1982-83, etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO) : On behalf of Shri Narayan Datt Tiwari I beg to lay on the Table—

(1) A copy of the Registration and Licensing Industrial Undertakings (Amendment) Rules, 1984 (Hindi

and English versions) published in Notification No. G S.R. 66 (E) in Gazette of India dated the 14th February, 1984 under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-7949/84.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1982-83 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1982-83.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-7950/84.]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1982-83 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1982-83.

[Placed in Library. See No. LT-7951/84.]

Notification under Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act and Annual Report of and Review on Bose Institute, Calcutta, for 1982-83.

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN

DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : I beg to lay on the Table—

(1) A copy of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Regulations, 1983 (Hindi and English versions) published in Notification No. DR-III (4) 5/81 in Gazette of India dated the 19th November, 1983 under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.

[Placed in Library. See No. LT-7952/84.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta for the year 1982-83 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Bose Institute, Calcutta, for the year 1982-83 and (b) reasons for delay in laying the papers mentioned at (i) of item (2) above.

[Placed in Library. See No. LT-7953/84].

Half-yearly Report of Coir Board, Ernakulam, Cochin

SHRI PATTABHI RAMA RAO : I beg to lay on the Table a copy of the Half-yearly Report (Hindi and English versions) for the period from 1st April, 1983 to 30th September, 1983 on the activities of the Coir Board, Ernakulam, Cochin, and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT-7954/84.]

Review on and Annual Report of Mineral Exploration Corporation Ltd., Nagpur for 1982-83

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES

(SHRI N.K.P. SALVE) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1982-83.
- (2) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7955/84.]

Annual Assessment Report of Programme and its Implementation for Accelerating Spread and Development of Hindi for 1982-83

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) of the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1982-83.

[Placed in Library. See No. LT-7956/84.]

Notification Under All - India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of the Indian Administrative Service (Cadre) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 213 (E) in Gazette of India dated the 14th March, 1984 under sub-section (2) of section 3 of the All-India Services Act, 1951.

[Placed in Library. See No. LT-7957/84.]

**Report of CAG of India for 1983—
Union Govt. (Commercial) Part I**

SHRI PATTABHI RAMA RAO : On behalf of Shri Janardhana Poojary, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983. Union Government (Commercial)-part-I Introduction, under article 151 (1) of the Constitution

[Placed in Library. See No. LT-7958/84.]

Notification Under Air (Prevention and Control of Pollution) Act

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : On behalf of Shri Digvijay Singh, I beg to lay on the Table a copy of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 6 (E) in Gazette of India dated the 3rd January, 1984 under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.

[Placed in Library. See No. LT-7959/84.]

12.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of, rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th March, 1984, agreed without any amendment to the Inchek Tyres Limited and National Rubber Manufacturers Limited